

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NO. 1491 OF 2018 IN  
DFR NO. 3955 OF 2018**

**Dated: 22<sup>nd</sup> October, 2018**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**BSES Rajdhani Power Limited & Anr. .... Appellant(s)  
Versus  
Central Electricity Regulatory Commission & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Buddy A. Ranganadhan  
Mr. Anupam Verma  
Mr. Rahul Kinra  
Mr. Ashutosh K. Srivastava

Counsel for the Respondent(s) : Mr. R.K. Mehta  
Ms. Himanshi Andley for R.3

**ORDER**

**IA NO. 1491 OF 2018  
(Appln. for urgent listing)**

We have heard learned counsel for the applicant/appellant. For the reasons stated in the application, list the matter on **25.10.2018**, subject to curing the defects. Application is disposed of.

**(S. D. Dubey)**  
**Technical Member**  
*ts/mk*

**(Justice Manjula Chellur)**  
**Chairperson**